



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA. 1279 of 2004

Applicant(s) Malaya Manas Mohanty Respondent(s) Union of India & others
Advocate for Applicant(s) Mr. D. P. Dhalgamantha Advocate for Respondent(s) Mr. P. K. Behera

NOTES OF THE REGISTRY

I. p. o. of Rs. 50/- filed
Copy served.
for favour of
Registration please.

28/12/04
S.O.(J)

23.12.04

28/12/04
Registration

29.12.04

For Admonition &
Inform order —
copy served.

28/12/04
Bewhr

ORDERS OF THE TRIBUNAL

REGISTER

29/12/04

Registra

1. ORDER DATED 31.12.2004.

Applicant, a Diploma Engineer, has represented to his authorities to get his salaries at higher rate/higher scale of pay. It is the case of the Applicant that similarly placed Diploma Engineers approached the Madras Bangalore Bench of this Tribunal in OA No. 344/2002; which was stated to have been disposed of on 20.3.03 by granting required reliefs. It is the further case of the Applicant that the official Respondents having accepted the verdict of this Tribunal (rendered at Bangalore Bench of this Tribunal) have also granted the reliefs.

Notes of the Registry

Orders of the Tribunal

Copies of order
Mr. 31.12.04 alongwith
Copies of OA sent
to all resp'ts.
Copies of said order
already handed over
to both counsels

10/11/05
S. C. (S)

to the litigant Diploma Engineers therein and, in the said premises, the Applicant represented his grievances to the Respondents under Annexure-A/7 dated 5.7.04/3.8.2004 and Annexure-A/8 dated 8.10.2004. It appears, the grievances/representations of the Applicant received due consideration of the Director who has forwarded the same to the Ministry concerned under Annexure-A/9 dated 10.12.2004. In the aforesaid premises, this O.A. is hereby disposed of, at the admission stage, requiring the Respondents to give due consideration to the grievances of the Applicant and pass necessary consequential orders within a period of 120 days from the date of receipt of a copy of this order. While doing so, the Respondents should look to the orders passed by the Bangalore Bench of this Tribunal in the aforesaid matter and communicate the result thereof to the Applicant at the earliest dispatch.

Send copies of this order to the Respondents, alongwith copy of the O.A., and free copy of this order be given to learned counsel for the Applicant and Mr. B. Dash, learned ASC for the Union of India; on whom a copy of this OA had already been served.

Member (Judicial)

31/12/2004